

PATNA HIGH COURT, PATNA

NOTIFICATION

Dated, the 15th March, 2023

No. 153A As per resolution no. 9154 dated 28.09.2022 of the Finance Department, Government of Bihar, Patna in respect of pay revision of the Officers of Bihar Judicial Service and the State Government order dated 17.09.2018 issued by the General Administration Department of the State Government regarding admissibility of Selection Grade / Super time Scale of Pay in the category of District Judges, the following District and Sessions Judge ranked officers, who are already in Selection Grade Scale, are now granted Super Time Scale of pay of Rs. 199100-224100 (J-7) with effect from the dates mentioned against their respective name, in column no.3.

Sl. No.	Name of the officers with designation	Date of promotion in Super Time Scale of Pay.
1.	2.	3.
1.	Sri Manoj Kumar Tiwari, District and Sessions Judge, Gaya	08.08.2022
2.	Sri Alope Raj District and Sessions Judge, Saharsa.	12.08.2022

By the order of the High Court
Sd/-R.P.Mishra
Registrar General

Memo No. 16515 - 16529 / Dated, Patna the 15th March, 2023

Copy forwarded to the Principal Secretary to the Government of Bihar, General Administration Department, Patna / Secretary to the Government of Bihar, Law Department, Patna / Accountant General, Bihar, G. A. 7, Birchand Patel Marg, Patna / Registrar (Vigilance), Patna High Court, Patna / Registrar (Appointment), Patna High Court, Patna / Registrar (Administration), Patna High Court, Patna / Registrar I.T. -cum- C.P.C., Patna High Court, Patna / J.R. cum P.P.S. to Hon'ble the Chief Justice, Patna High Court, Patna / Sri Manoj Kumar Tiwari, District and Sessions Judge, Gaya / Sri Alope Raj, District and Sessions Judge, Saharsa / The Director, Bihar Judicial Academy, Gaighat, Patna / The Member Secretary, Bihar State Legal Services Authority, Budh Marg, Patna / Section Officer, Judicial Officers Service Record Room, High Court, Patna / Section Officer, Monitoring Cell-II, Patna High Court, Patna / Senior Programmer, Patna High Court, Patna; for information and necessary action.

(The officers promoted are also directed to submit their option for pay fixation under rule FR-22 of the fundamental Rules within one month consequent upon their promotion otherwise their pay shall be fixed on the date of promotion as per Rules)

(-) For Officers promoted only.

By the order of the High Court,


Registrar General